

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. Case (Civil) No. 98 of 2021**

Sudhir Kumar

... **Petitioner**

-Versus-

The State of Jharkhand & another

... **Opposite Parties**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Chanchal Jain, Advocate
For the State : Mr. Sreenu Garapati, S.C.-III

02/26.03.2021. Heard Mr. Chanchal Jain, learned counsel for the petitioner and Mr. Sreenu Garapati, learned counsel for the State.

This contempt petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Notice upon opposite parties. Mr. Sreenu Garapati waives notice on behalf of the opposite parties.

The opposite parties are directed to file show-cause within four weeks.

Post this matter after four weeks on the assigned day.

Let this matter be tagged with Cont. Case (Civil) No. 97 of 2021.

(Sanjay Kumar Dwivedi, J.)

Ajay/